

tion (3) of Section 3A of the Foreigners Act, 1946.

- (4) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Notification mentioned at (3) above [Placed in Library. See No LT-4310/79]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS SCIENCE AND TECHNOLOGY (PROF SHER SINGH) I beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1979-80 [Placed in Library See No LT-4311/79]

12 10 hrs

PUBLIC ACCOUNTS COMMITTEE
HUNDRED AND TWENTY-FOURTH REPORT
SHRI P V NARASIMHA RAO (Hanamkonda) I beg to present the Hundred and twenty-fourth Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Twentieth Report on Purchase of Tents Assembly Springs, Angola Shirts and Gun Metal Ingots

12.11 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS
FORTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Fortieth Report of the Committee on Public Undertakings on the recommendations contained in the Seventy-Fifth Report of the Committee (Fifth Lok Sabha) on National Coal Development Corporation Limited

PROF P. G. MAVALANKAR (Gandhinagar): Mr Speaker, Sir, I want to make a submission in respect of item No 7. The order paper says, "Shri H M Patel to make a statement regarding the situation in Jamshedpur." The foot note says that it is to be made at 5 PM and to be followed by a discussion. My submission is that if the statement is made at this point of time then we will be able to consider it, and then we can have a meaningful discussion. But if it comes at 5 PM followed by a discussion then it may not be possible to have a meaningful discussion.

MR SPEAKER I do not have any objection if the statement is ready. I shall request the Minister to make the statement at 2 P M.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I will check up and let you know.

SHRI SAUGATA ROY Sir, I have another request that the discussion time be not limited to two hours (Interruptions)

MR SPEAKER Although it is not on the Order Paper yet I have permitted Mr George Fernandes to make a statement regarding the Commission of Inquiry on Large Industrial Houses headed by Justice Shri A K Sarkar as it is of urgent public importance.

12 13 hrs.

STATEMENT RE COMMISSION OF INQUIRY ON LARGE INDUSTRIAL HOUSES (SARKAR COMMISSION)

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES). Sir, As the Honourable House is aware, the Commission of Inquiry on Large Industrial Houses (Sarkar Commission) under the chairmanship of Shri A. K. Sarkar, formerly Chief Justice of Supreme Court was appointed by Government of India by a Notification issued on 18-2-1979. According to the